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BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH

Original Application No.311/2022

IN THE MATTER OF:

JEET SINGH YADAV

PETITIONER

VERSUS

GOVERNMENT OF N.C.T OF DELHI & ORS.

RESPONDENT

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THROUGH

Swetank Shantanu

(SWETANK SHANTANU)

Advocate for Respondent No.4 DJB

D-21, 3rd Floor, Jangpura Extension

New Delhi-110014

Mob:9818058809

Date: 15.11.2025

Place: New Delhi

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...RESPONDENTS

**ACTION TAKEN REPORT FILED ON BEHALF OF
RESPONDENT NO.4/ DELHI JAL BOARD**

I, Sandeep Kapoor S/o Sh. S. K. Kapoor aged about 59 years, presently working as CE(WB) DJB on CDC, having office at Varunalaya Phase II, Delhi Jal Board, Karol Bagh, New Delhi-110005 do hereby solemnly affirm and declare as under:

1. I say that I am the authorized signatory of the Respondent No. 4, and am familiar with fact of this case on the basis of record maintained in the normal course of business by the office of the Respondent concern. I am therefore, competent to swear this affidavit.



That in compliance of the Order passed by this Hon'ble Tribunal on 03.11.2025, the Respondent No. 4 carried out required survey of the water bodies in dispute.

3. That out of six (06) water bodies, no sewage was found reaching in four (04) water bodies as tabulated below:-

Sl. No.	Name of Water Body (As per Revenue Record)	Khasra No.	Status of Sewage inflow
1.	JOHRI	178/1(1-19)	No Sewage inflow in water body
2.	TAQIYA TALAB	373/1(15-18)	
3.	DHARMU WALA TALAB	142 (3-1)	
4.	DADA DOBHA JOHAD	163 (4-16)	

4. That Pond/Talab situated at Khasra No. 17/27 (11-8) CHORAALA (DSI IDC POND) is receiving approximately 1 MLD sewage. It falls in the DSI IDC Industrial Area and gets waterlogged due to the accumulation of stagnant stormwater and wastewater flowing through existing open drains, as the site is low-lying.
5. That it is further submitted that six unauthorized colonies adjoin this large parcel of land. Most residents have constructed septic tanks and partial discharge from these colonies flows into this area. Sewer line work has been completed in four colonies, while it is ongoing in the remaining two colonies under the Kirari GOC project. The project comprises laying of sewer line in 113 colonies and 6 villages, along with construction of 3 Waste Water Pumping Stations (WWPS) & their associated Rising Mains. The entire sewerage network is expected to be completed and commissioned by September 2026.



6. That at the Pond/Talab situated at Khasra No. 190/1(16-5), SHISHUWALA TALAB (Mundka (c) water body with co-ordinates 28°41'2.72"N 77°1'42.92"E) the ownership of the land presently vests with Delhi Development Authority (DDA), which has provided NOC to Delhi Jal Board for the development work of rejuvenation of the said water body.
7. That the work of rejuvenation of Shishuwala Talab, Mundka (C) was awarded by DJB vide Work Order no. 04 (2020-21) dated 24.07.2020.
8. That, accordingly, to prevent the waste water from falling into the water body, the Sewage is being trapped at the inlet structure of the Bioremediation Unit, where, it is being treated through 300 KLD Bioremediation Unit (Phytorid Treatment Technology) installed as proposed by M/s. CSIR NEERI, which was commissioned by DJB on 15.02.2023.
9. That Bioremediation Unit (Phytorid Treatment Technology) was proposed by Consultant M/s. CSIR NEERI. Under this work, a treatment plant, based on Phytorid Treatment Technology, using Phyto/Bio remediation treatment technology was constructed in the premises of this water body to trap the raw untreated sewer from local open sewer networks/drains/nallas flowing directly into the pond without being treated. The treated effluent from this treatment unit is flowing into the water



body. The said Unit is performing well for more than 2 years and is in operation presently.

- 10. That as per signed MoU dated 10.04.2023 between DDA & DJB, Mundka (c) water body with co-ordinates 28°41'2.72"N 77°1'42.92"E was assigned to DJB for rejuvenation.
- 11. That the area surrounding SHISHUWALA TALAB water body has been sewerred and the work for trapping this sewage in the outfall structure merging in the trunk sewer and thereafter terminating to Nilothi Sewage Treatment Plant for treatment, along with other allied works will be commissioned by September 2026.
- 12. That the issue related Shishuwala Talab is already pending before the Hon'ble High Court of Delhi in the matter of WP (C) 4215 of 2021 titled as "Shri Roshan Lal vs GNCTD and Ors."
- 13. That Delhi Jal Board is committed to carry out all such works timely and duly synchronized with the requirements as and when required.

Sw. Lalauk Shauhan
AOR / 29 JULY
I identified the deponent who
has signed in my presence

VERIFICATION:

I, the above mentioned deponent hereby solemnly affirm and declared that the content of above deposition are true to my knowledge and nothing material is concealed there form, verified at New Delhi on this-----15 NOV 2025-----days of 2025.

[Signature]
DEPONENT

Chief Engineer (WB)
Room No. 222, V. Ph-II
DELHI JAL BOARD
Karol Bagh, New Delhi-110005



15 NOV 2025
ATTESTED
NOTARY PUBLIC
(INDIA)

[Signature]
DEPONENT

Chief Engineer (WB)
Room No. 222, V. Ph-II
DELHI JAL BOARD
Karol Bagh, New Delhi-110005

15 NOV 2025



**OFFICE OF THE ADDITIONAL CEO
VARUNALAYA PHASE-II, DELHI JAL BOARD
KAROL BAGH NEW DELHI-110005**

NO.DJB/LO/2024/ 54662 to 54948

Dated: 22/10/2024

CIRCULAR

Subject:- Authorisation of signing officers and approving authorities for filing petition / reply / pleadings / affidavit / all other miscellaneous documents in various courts

In partial modification and supersession of the earlier Circular dated 21.02.2024 issued on the above mentioned subject, the competent authority has authorised the following officers as signing officer and the approving authority for filing of petition / reply / pleadings / affidavit / all other miscellaneous documents in the respective Court / Tribunal:-

Name of the Court	Designation of officer authorized for signing petition / reply / pleadings / affidavits / all other miscellaneous documents for filing in court	Approving authority for filing of petition / reply / pleadings / affidavits / all other miscellaneous documents in court
Supreme Court, High Court, NGT, National Consumer Commission, NHRC and NCLAT	Director (A&P) for cases pertaining to Administration Director (F&A) for cases pertaining to Finance & Accounts office Director (Revenue) for cases pertaining to Revenue office Director (Vigilance) / any other incumbent officer heading the vigilance office for cases pertaining to this office Chief Engineer / SE concerned posted independently in maintenance and projects for cases pertaining to Engineering office Respective Director for cases pertaining to Horticulture / Laboratory (T&QC) / Enforcement / S&DM as per their respective jurisdiction *If the matter pertains to more than one branch / office other than the engineering one, then the Secretary (DJB) shall be the signing authority and in the engineering matters, it shall be any CE nominated by Member (WS) / (DR)	CEO (DJB) in Supreme Court and NGT cases In the remaining matters, it shall be Member concerned

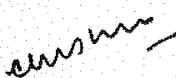


State Consumer Commission, District Court, Labour Court, Industrial Tribunal and all other miscellaneous Courts / Commissions / Tribunals / Quasi- judicial authorities etc.	Executive Engineer concerned for cases pertaining to Engineering division Dy. Director (F&A) concerned for cases pertaining to Finance & Accounts office ZRO concerned pertaining to Revenue office Dy. Director (Vigilance) / any other incumbent officer of equivalent rank for cases pertaining to Vigilance office Dy. Director concerned for cases pertaining to Administration Dy. Director (Horticulture) / ACWA / Dy. Director (Enf.) / SE (S&DM), for cases pertaining to Horticulture / Laboratory (T&QC) / Enforcement / S&DM as per their respective jurisdiction	CE concerned for cases pertaining to engineering division Director (F&A) / Director (R), as the case may be Director (Vigilance) / any other incumbent officer heading the vigilance office in vigilance cases For administrative and remaining matters, it shall be Director (A&P)
Arbitral Tribunal / Dispute Adjudication Board (DAB)	Executive Engineer concerned after preparation, examination & scrutinization of the draft by the committee headed by concerned SE with other members as EE, AE / ZE, JE & AAO followed by the formal approval of the Approving Authority i.e. CE concerned about the scrutinized draft	CE Concerned
Vakalatnama	Law Officer / Dy. Director (Law) / any other officer heading the law office for signing and issuing Vakalatnama to the appointed counsel	Competent Authority concerned to appoint counsel in that particular court

The above authorised signing officers shall ensure the prior approval of the respective approving authority for filing the reply / affidavit etc. in the concerned court. Further, it is specifically mentioned that where financial implications are involved in a case, then the concurrence of the financial wing shall also be taken.

It is also clarified that in case of non-existence / vacancy of post of any of the above mentioned authorised officers/ authorities, then the incumbent officer looking after the seat charge of that post / chair shall be the signing / approving authority.

This is hereby issued with approval of the competent authority to follow religiously by all concerned with the immediate effect.


(Cheshta Yadav)

Addl. CEO

Copy for information to:-